LOK SABHA UNSTARRED QUESTION NO. 1912 TO BE ANSWERED ON 28th July, 2022 **Trading of Piped Cooking Gas**

1912. SHRI NABA KUMAR SARANIA:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether ONGC has started the trading of piped cooking gas at Indian Gas Exchange and if so, the details thereof;

(b) the names of States in the country where the business of natural gas has been sanctioned along with the details thereof;

(c) the details of the primary function of Petroleum and Natural Gas Regulatory Board and the companies operating under it; and

(d) the details and the primary function of Indian Gas Exchange (IGX) and Indian Energy Exchange (IEX)?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAMESWAR TELI)

(a) to (c) Petroleum & Natural Gas Regulatory Board (PNGRB) was set up by the Petroleum and Natural Gas Regulatory Board Act, 2006(No. 19 of 2006) to regulate the refining, processing, storage, transportation, distribution, marketing and sale of petroleum, petroleum products and natural gas. PNGRB has been empowered, inter-alia,

- i) to register entities to establish and operate liquefied natural gas terminals, to establish storage facilities for petroleum products and natural gas,
- ii) to authorize entities to lay, build, operate or expand a common carrier or contact carrier, and city or local natural gas distribution network,
- iii) to regulate transportation rates for common carrier or contact carrier,
- iv) to ensure adequate availability of petroleum product and natural gas,
- v) to declare pipelines as common carrier or contact carrier.

PNGRB is the authority to grant authorization to the entities for development of City Gas Distribution (CGD) network in Geographical Areas (GAs) as per PNGRB Act, 2006. CGD entities authorized by PNGRB provide Piped Natural Gas (PNG) connection to households and establish CNG stations as per the Minimum Work Programme (MWP) determined by PNGRB and techno-commercial feasibility. Piped natural gas is sold by the CGD entities in a Geographical Area authorized by PNGRB. There is no restriction on trading of natural gas in any part of the country.

(d) PNGRB has been empowered to register gas exchange as per Gas Exchange Regulation, 2020. Under the regulation, Indian Gas Exchange (IGX) has been registered as a platform for trading of natural gas. ONGC is one of the participants and sells part of the natural gas produced by it at IGX. ONGC is not in the business of selling/trading of PNG.

Indian Energy Exchange (IEX) is a registered platform for power trading regulated by the Central Electricity Regulatory Commission (CERC).
